COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 135, 136 & 137 OF 2017 <u>IN</u> DFR NO. 255 OF 2017

Dated: 23rd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Kanade Aqua Farm Pvt. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S.Kenjale

Counsel for the Respondent(s) : Mr. Buddy A.Ranaganadhan

Mr. Raunak Jain for R-1

Mr. Farman Ali for R-2

ORDER

IA NO. 135 OF 2017 (Appl. for leave to appeal)

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

All the Respondents have been served. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Farman Ali appears on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO. 136 OF 2017 (Appl. for condonation of delay)

Learned counsel for the respondents seek a week's time to file reply. They may file the same on or before 30.05.2017 after serving copy on the other side.

List the matter on <u>01.06.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt